

FOODGRAINS MOVEMENT RESTRICTIONS (EXEMPTION OF SEEDS) ORDER, 1970

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FOODGRAINS MOVEMENT RESTRICTIONS (EXEMPTION OF SEEDS) ORDER, 1970

G.S.R. 233, dated 12th February, 1970.-In exercise of the powers conferred by Sec. 3 of the Essential Commodities Act, 1955 (10 of 1955) and in supersession of the Foodgrains Movement Restrictions (Exemption of Certified Seeds) Order, 1966, the Central Government hereby makes the following Order, namely :-

1. Short title and Commencement :-

- (1) This Order may be called the Foodgrains Movement Restrictions (Exemption of Seeds) Order, 1970.
- (2) It shall come into force at once.

2. Definitions :-

In this Order, unless the context otherwise requires,-

- (1) "Seeds" means seeds of foodgrains.
- (2) "Certified Seeds" means seeds certified as such under Sec. 9 of the Seeds Act, 1966 (54 of 1966) (hereinafter referred to as the said Act) by the Certifying Agency notified under Sec. 8 of the said Act.
- (3) "Notified kind or variety", in relation to any seed means any kind or variety notified under Sec. 5 of the said Act.

3. Exemption of Certified/Truthfully labelled notified seeds from movement restrictions :-

Nothing contained in any order imposing restrictions on the movement of foodgrains (including seeds thereof), issued by the Central Government or a State Government shall apply to the movement or transportation, by any person, of seeds of notified kinds or varieties certified or truthfully labelled under the provisions of the said Act and the rules made thereunder :

Provided that such movement or transportation of notified kinds or varieties of seeds shall take place only in sealed packs, containers or bags duly labelled in accordance with the provisions of the said Act and the rules made thereunder, each containing not more than 50 kilograms of seeds.

4. Power of the Central Government and State Governments to allow movement of seeds other than of certified or notified kinds or varieties :-

Notwithstanding anything contained in any Order issued by the Central Government or a State Government or anything contained in Cl. 3 of this Order, the Central Government or a State Government, with the approval of the Central Government, may, by an order in writing, permit the movement of any seeds (not being of the notified kinds or varieties) subject to such restrictions and conditions as to the quantity, period, place of despatch, method of packing or labelling and destination station, as may be specified in the Order :

Provided that the seeds in question are moved in sealed packs, containers or bags, not exceeding 50 kilograms in weight, duly labelled to show the contents thereof and are chemically treated and are also unfit for human consumption.